



CORRECTED AS ON 18TH OCTOBER, 2021
LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
SIXTEENTH SESSION, 2021

LIST OF UNSTARRED QUESTIONS FOR ANSWER
ON 18TH OCTOBER, 2021

TOTAL NUMBER OF LAQS: 110

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*Transfer of LAQ from this day to another day's LAQ list.

**Transfer of LAQ from other day's LAQ list to this day LAQ list.

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2	Shri. Clafasio Dias	016, 017, 018
3	Shri. Digambar Kamat	019, 020, 021, 022, 023, 024, 025, 026, 027, 028
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5	Shri. Francisco Silveira	039, 040
6	Shri. Glenn Souza Ticlo	041, 042, 043, 044, 045
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12	Shri. Vijai Sardesai	080, 081, 082, 083, 084, 085, 086, 087, 088, 089, 090, 091, 092, (110**)*
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**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
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**LIST OF UNSTARRED QUESTIONS FOR ANSWER
ON 18TH OCTOBER, 2021**

SHRI ALEIXO REGINALDO LOURENCO

**CHOICE OF LANGUAGE SUBJECT IN COLLEGES AND
EDUCATIONAL INSTITUTIONS**

001. WILL the Minister for Education be pleased to state:

- (a) Whether there are grievances of many students since start of admissions for FY, SY, TY (2021-2022) in colleges of Goa;
- (b) whether the Government is aware that the choice of students in choosing the language subject is denied to them; give reason for not respecting the choice of students in various Colleges of Goa;
- (c) whether students of various Colleges of Goa are in extreme distress and not attending lectures for allowing choice of language subjects;
- (d) whether the HODs put burden on such children for forcing them to take a language subject which is not of their liking; and
- (e) the immediate steps the Government will take in the correcting Colleges/Educational Institutions which because of their dictatorial nature of forcing students to opt for Konkani/Marathi/Hindi etc. which is not the language of their choice and may ultimately affect their career?

SHRI ALEIXO REGINALDO LOURENCO

TENURE OF COMUNIDADE CLERKS/ESCRIVAES IN SOUTH GOA

002. WILL the Minister for Revenue be pleased to state:

- (a) the maximum tenure of a clerk or escrivao in a particular Comunidade under the Code of Comunidades and under Government Service Rules;
- (b) the details of all clerks or escrivaes working in Comunidades of South Goa who have exceeded the tenure; and

- (c) the steps taken or proposed to be taken to shuffle the concerned employees and adhere to requirements of the law?

SHRI ALEIXO REGINALDO LOURENCO

**ABSORPTION OF COMUNIDADE EMPLOYEES IN
COLLECTORATE OF SOUTH GOA**

003. WILL the Minister for Revenue be pleased to state:

- (a) whether it is true that Comunidade Commission Report has highlighted the issue of illegal appointment of staff in Office of Administrator of Comunidades South Zone against non-existent non-sanctioned posts;
- (b) whether it is true that Collectorate of South Goa has moved a proposal in the last three years to absorb Comunidade employees in Collectorate of South Goa;
- (c) whether any decision has been taken in the matter and details of action taken or proposed to be taken in this regard; and
- (d) whether the Government will consider permitting South Goa Comunidade to appoint their own staff depending on their respective financial positions?

SHRI ALEIXO REGINALDO LOURENCO

INCINERATORS IN THE STATE

004. WILL the Minister for Public Health be pleased to state:

- (a) the number of incinerators existing in the State, give Taluka-wise details;
- (b) the number of them are in operation and how many are defunct (not operational), the number of them yet to start operation and how many of them are under construction;
- (c) how much load (weight) do they receive per day, per week and per month; and
- (d) the processing capacity of the incinerators per day?

SHRI ALEIXO REGINALDO LOURENCO

BEAUTIFICATION WORK OF MIRAMAR BEACH

005. WILL the Minister for Tourism be pleased to state:

- (a) whether Tourism Department has implemented the work of Beautification of Miramar Beach, Pedestrianization of surrounding areas of Dona Paula Jetty, development of Pedestrian spine, revitalisation of Patto area since the year 2016;
- (b) if so, the details of the amount spent on each of the said work, give the present status of the same as on date;

- (c) the year-wise details of the amount spent on maintenance of multi-level car parking and the income earned from car parking fees since the year 2016 till date; and
- (d) the details of the agency appointed for collection of parking fees and maintenance of the premises?

SHRI ALEIXO REGINALDO LOURENCO

TOTAL NUMBER OF GROUNDS CONSTRUCTED AND RENOVATED

006. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Government is aware of the total number of grounds constructed and renovated by the Department in Canacona and Curtorim Constituency;
- (b) if so, furnish the details of sports grounds constructed and renovated with name, addresses in Canacona Constituency and Curtorim Constituency and the present status of grounds which are incomplete; and
- (c) the reasons thereof?

SHRI ALEIXO REGINALDO LOURENCO

FORENSIC LABORATORY

007. Transferred as Unstarred LAQ No.110 to Home to be answered on 19/10/2021.

SHRI ALEIXO REGINALDO LOURENCO

REGULARISATION OF STAFF IN THE CARDIAC DEPARTMENT OF GMC

008. WILL the Minister for Public Health be pleased to state:

- (a) whether it is a fact that staffs working in the Cardiac Department of GMC are not regularized for many years, if so, reasons therefor;
- (b) whether the Department has recruited nurses with 15 years of residence and whether it is fact that these employees are from the Karnataka State;
- (c) whether it is a fact that Goan nurses are being trained in Cardiac Department of GMC for many years, in-spite of best care and services delivered by them and no action has been initiated to regularized them;
- (d) whether it is a fact that the head of the Department of Cardiac is on contract basis, if so, whether the Government intends to regularize his services, if so, furnish details, if not, the reasons thereof; and
- (e) whether the Recruitment Rules are framed for the technicians in Cardiac Department and salary is paid to the Doctors and the

technicians in the said Department, furnish details of salary paid to each of the employees in Cardiac Department designation-wise?

SHRI ALEIXO REGINALDO LOURENCO

HOUSES/FLATS/DUPLEX IN MARGAO HOUSING BOARD

009. WILL the Minister for Housing with Housing Board be pleased to state:

- (a) the number of houses/flats/duplex/building that have been constructed by the housing Board since inception in Housing Board, Margao area, furnish details with area, location, area of building/duplex/houses and cost;
- (b) furnish details like name and address of the person who currently owns the houses/flat and the date of purchase year-wise and month-wise;
- (c) furnish details separately of the houses in Davorlim Housing Board and in Gogol Housing Board; and
- (d) furnish details of houses EWS1, LIG-1 to last LIG house, MIG-1 to last MIG house and all flats and plots?

SHRI ALEIXO REGINALDO LOURENCO

DESILTING OF NULLAH OF VP RUMDAMOL AND MARGAO MUNICIPAL COUNCIL

010. WILL the Minister for Water Resources be pleased to state:

- (a) whether the Department is aware of any nullah along the border of V.P. Rumdamol (Davorlim) and ward 24 of Margao Municipal Council, starting from Gauri Radio transformer till PWD office;
- (b) whether there is any records with Department about the last desilting conducted of these nullah;
- (c) the total length of nullah;
- (d) whether there is any plan to perform desilting of this nullah in future, if so, furnish date of the same;
- (e) whether it is fact that nearby residents discharging toilet water into this nullah;
- (f) furnish the house number and owner's name who is discharging the toilet water into that rivulet; and
- (g) the action taken by the Department to stop the discharge of toilet water into the rivulet?

SHRI ALEIXO REGINALDO LOURENCO

VIGILANCE CASE AGAINST THE DIRECTOR OF FISHERIES

011. WILL the Minister for Fisheries be pleased to state:

- (a) the present status of the Vigilance inquiry against the Director of Fisheries who was found to be favoring Mega Soft Agency and

- whether the said official was reinstated before the inquiry was completed;
- (b) the action initiated against concerned Director for said scam, if so, furnish details, if not, reasons thereof; and
 - (c) when there is an inquiry on the aforesaid officer how the said officials was reinstated on the same post, whether there is no competent person to replace the said official with the Department?

SHRI ALEIXO REGINALDO LOURENCO

DAILY WAGES SKILLED AND NON-SKILLED WORKERS

012. WILL the Minister for Forests be pleased to state:

- (a) whether it is a fact that there are daily wages, skilled and non-skilled workers working in the Forests Department and GFDC;
- (b) if so, furnish details such as names and addresses of daily wages skilled and non-skilled laboures; and
- (c) whether the Government intends to provide TSL (Temporary Status Labourers), if so, furnish details thereof, if not, reasons therefor?

SHRI ALEIXO REGINALDO LOURENCO

TOTAL NUMBER OF HARNESS/COMPENSIONATE GROUND CASES
PENDING

013. WILL the Minister for Personnel be pleased to state:

- (a) whether the Government is aware of the total number of Harness/Compassionate ground cases pending in the Department;
- (b) if so, the total number of harness cases pending from Canacona, Salcette and Pernem Taluka as on date with details such as name, address of applicant, date of application, present status/position in waiting list; and
- (c) the total number of applicants who have got their appointment on compassionate ground from 2017 till date from Canacona Constituency?

SHRI ALEIXO REGINALDO LOURENCO

NUMBER OF DENGUE CASES

014. WILL the Minister for Public Health be pleased to state:

- (a) the measures taken by the Health Department to control dengue cases in Goa;
- (b) the number of dengue cases detected in Tiswadi, Salcette Taluka from June 2021 till date, with health centre wise details;
- (c) whether fumigation was done by these PHCs in Tiswadi Taluka, Salcette Taluka;

- (d) if so, furnish PHC wise details of number of times fumigation was done by each PHC;
- (e) the names of the places/Villages/housing societies where fumigation was done and the number of times fumigation was done in each location by these PHCs in Tiswadi taluka and Salcette taluka;
- (f) whether the PHC has taken Suo-Moto cognizance of the dengue cases and carried out fumigation;
- (g) whether the public has to file an application in the Public Health Centre to carry out fumigation in their respective Villages/housing societies;
- (h) the names of Villages which have come under the jurisdiction of Corlim Public Health Centre, Curtorim Public Health Centre, Loutolim Public Health Centre;
- (i) the number of deaths reported due to dengue in Corlim Public Health Centre, Curtorim Public Health Centre, Loutolim Public Health Centre;
- (j) the number of dengue cases reported in Corlim Public Health Centre, Curtorim Public Health Centre, Loutolim Public Health Centre with location wise details where fumigation was carried out;
- (k) whether the medical officer of Corlim Public Health Centre, Curtorim Public Health Centre, Loutolim Public Health Centre has inspected/surveyed the locations infected by dengue to verify the causes for the spread of dengue; and
- (l) if so, the details of locations surveyed by the medical officer, if not, the reasons thereof?

SHRI ALEIXO REGINALDO LOURENCO

PRESENT STATUS OF MOPA AIRPORT

015. WILL the Minister for Civil Aviation be pleased to state:

- (a) the present status of ongoing Mopa Airport work;
- (b) furnish the details of the employees recruited by GMR Airport Ltd under GMR and by sub-contractor (name, designation, place of origin, address);
- (c) furnish the details of the number of Goans who have been already recruited by GMR Airport Ltd.;
- (d) the details of efforts put by the GMR for the recruitment of Goans as on date;
- (e) the present status of Skill Development Centre proposed by Goa Government;
- (f) the time frame by when the Mopa Airport first phase will be functional;
- (g) the details of subcontracts given by GMR to construct Airport;

- (h) the list of Goans that are presently working at construction site of Mopa Airport;
- (i) the list of Goans who have lost their land for the construction of Mopa Airport with details including the area and name of each landholder;
- (j) the list of Goan contractors that are presently working at construction site of Mopa Airport;
- (k) the list of people employed by GMR from the Village Mopa, Tambose, Ugvem, Torxem, Porascadem, Warkhand, Khajane, Nagzar, Casavarne, Vazari, Chandel, Hasapur and neighbouring Villages to Airport site;
- (l) the list of people that are presently working at construction site of Mopa Airport from Pernem taluka;
- (m) the list of contractors that are presently working at construction site of Mopa Airport from the Village Mopa, Tambose, Ugvem, Torxem, Porascadem, Warkhand, Khajane, Nagzar, Casavarne, Vazari, Chandel, Hasapur and neighbouring Villages to Airport site; and
- (n) the list of CSR development activity conducted/proposed/on-going by GMR company in the Village Mopa, Tambose, Ugvem, Torxem, Porascadem, Warkhand, Khajane, Nagzar, Casavarne, Vazari, Chandel, Hasapur and neighbouring Villages to Airport site?

SHRI CLAFASIO DIAS

CAVORIM-CHANDOR PLAYGROUND

016. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Department has received any proposal for up-gradation of Cavorim-Chandor playground with Turf, Jogging track;
- (b) if so, the time frame by which it will be started; and
- (c) whether the estimates are ready for the said works, if so, details thereof ?

SHRI CLAFASIO DIAS

COMMUNIDADES IN GOA

017. WILL the Minister for Revenue be pleased to state:

- (a) the number of Comunidades in Goa;
- (b) the number of defunct Comunidades with reasons for the same; and
- (c) whether the Government intends to activate such Comunidades by giving proper workload to the staff ?

SHRI CLAFASIO DIAS

CUTTING OF DANGEROUS TREES

018. WILL the Minister for Forests be pleased to state:

- (a) whether the Department has received any letter by the PWD asking permission for cutting of dangerous trees on land acquired by PWD in Cuncolim Constituency, if so, details thereof,
- (b) whether the permission to cut the said trees was given to PWD; and
- (c) if so, furnish the copy, if not, the details as to why the permission is not yet given?

SHRI DIGAMBAR KAMAT

AUCTIONING OF SEZ LAND AT VERNA

019 WILL the Minister for Industries, Trade and Commerce be pleased to state:

- (a) the copy of the RFB floated by the Goa Industrial Development Corporation for auctioning land at Verna in the Month of September 2021 ;
- (b) whether the said land auctioned has the entire requisite infrastructure such as roads, light, water, drainage, waste treatment plants etc.;
- (c) whether the land conversion of the said land has been done, if so, give all relevant details;
- (d) whether mandatory environment clearance from Ministry of Environment and Forest has been obtained, furnish copy of the same ;
- (e) whether the Industries proposed to be setup in the land auctioned is under category A or category B of the notification dated 14.09.2006 of the Ministry of Environment and Forests, Government of India; and
- (f) designation of the officer responsible in case of any illegality in the auction process ?

SHRI DIGAMBAR KAMAT

RECRUITMENT OF MULTI-TASKING STAFF

020 WILL the Minister for Public Health be pleased to state:

- (a) the details with name, address, date of appointment and the present posting of the Multi- Tasking Staff recruited by the Government from 2017;
- (b) the details with name, address, date of appointment and the present posting of the Multi- Tasking Staff recruited by the Government during Covid Pandemic for Covid related work;

- (c) the details of the salaries paid to the Multi-Tasking Staff by the Government with the details of the payments released from the date of their appointment till date, give details of each case separately;
- (d) the details of the pending salaries of the Multi- Tasking Staff along with details since when the same are not paid, furnish details of each staff separately; and
- (e) the details of pendency of salaries of Multi- Tasking Staff ?

SHRI DIGAMBAR KAMAT

COLLECTION OF FUNDS UNDER CHIEF MINISTER'S RELIEF FUNDS

021 Transferred as Unstarred LAQ No.109 to Finance to be answered on 19/10/2021.

SHRI DIGAMBAR KAMAT

EXPENDITURE INCURRED ON HOSTING GUESTS, BREAKFAST, LUNCH, DINNERS AND ORGANISING VARIOUS ACTIVITIES

022 WILL the Minister for Protocol be pleased to state:

- (a) furnish details of Breakfast/Lunch/Dinner Parties hosted by the Chief Minister/Cabinet Ministers/MLA's/Chairpersons of Corporations/ IAS Officers/Head of the Department/ Others from 1st April, 2017 till date;
 - i) name and designation of host;
 - ii) date of event;
 - iii) reasons for hosting Breakfast/Lunch/Dinner/Parties;
 - iv) the number of people who attended;
 - v) place of event;
 - vi) the amount spent by the Government on each event ;
- (b) furnish details of the total number of persons that have been provided protocol facilities by declaring them as State Guests from 01/04/2017 till date; and
- (c) furnish the details of persons to whom the facilities are provided under protocol including name, address, designation of the person, period of the stay, place of accommodation, transport provided, expenditure incurred on each one of them from 01/04/2017 till date?

SHRI DIGAMBAR KAMAT

AGENDA AND MINUTES OF CABINET MEETINGS

023 WILL the Minister for General Administration be pleased to state:

- (a) furnish the copies of all the agenda items of the Cabinet Meetings held from March 2017 till date;
- (b) furnish the copies of all the Minutes of Cabinet Meetings held from March 2017 till date; and
- (c) furnish copies of all the Cabinet Notes circulated during the Cabinet Meetings from March 2017 till date?

SHRI DIGAMBAR KAMAT

RECRUITMENT RULES FOR CO-TERMINUS STAFF

024 WILL the Minister for General Administration be pleased to state:

- (a) furnish the details of the Recruitment Rules of various staff appointed on Co-terminus Basis;
- (b) whether the staff appointed on Co-terminus basis can be the Active Member/Office bearer of any Political Party;
- (c) whether the Staff member appointed on Co-terminus basis can be in service in any Private Company/Organization or be in Private Business or Profession during the period of his/her service as Co-terminus staff member; and
- (d) furnish the details of the Salaries and other benefits paid to the staff members recruited on Co-terminus basis, furnish the details of each designation/category separately?

SHRI DIGAMBAR KAMAT

CYBER AGE SCHEME

025. WILL the Minister for Education be pleased to state:

- (a) the current status of the Cyber Age Scheme of the Government;
- (b) the exact reasons for stopping/delay in implementation of the Cyber Age Scheme;
- (c) the amount spent by the Government on Cyber Age Scheme till date;
- (d) the details of each year separately;
- (e) whether any complaint was received by the Government against the Cyber Age Scheme;
- (f) if so, the details of the copies of all such complaints along with the action Taken Report by the Government;
- (g) whether any complaints were filed before the Goa Lokayukta or any Court against the Cyber Age Scheme;
- (h) the details with copies of all relevant documents such as copies of

- the complaints, notices received by the Government, replies filed by the Government, Affidavits filed by the Government, Orders passed by the Lokayukta and the Courts; and
- (i) the Action Taken Report on the orders passed by the Lokayukta and the Courts?

SHRI DIGAMBAR KAMAT

TALENTED YOUTHS OF GOA

026. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Department of Sports and Youth Affairs has records of all the Goan Youths excelled at the National and International Level representing the State in various Youth Festival and other activities in the past by winning awards/prizes;
- (b) the details with the name of the youth, award/prize won;
- (c) the category of event represented and category of activity or performance;
- (d) if not, the reasons for the same;
- (e) whether the Government has rewarded all those excelled at National and International Level by winning awards/prizes by participating in various youth Festivals and other activities in the past;
- (f) if so, the relevant details of rewards;
- (g) if not, the reasons for the same;
- (h) whether the reply given to Unstarred LAQ 34 tabled on 30/07/2021 was complete, factual;
- (i) whether the information provided was correct;
- (j) if so, whether Ms. Prerna Palekar was the only participant in the history of Goa to participate in the National and Youth Festival and win an award till date;
- (k) the reasons for the Government for not providing in its reply to Unstarred LAQ 34 tabled on 30/07/2021; and
- (l) the names of all the participants excelled at the National and International Level representing the State in various Youth Festivals and other activities by winning Awards/Prizes?

SHRI DIGAMBAR KAMAT

COVID VACCINATION IN GOA

027. WILL the Minister for Public Health be pleased to state:

- (a) the time frame by which the Covid Vaccination started in Goa;
- (b) the date on which the first person was inoculated with the Covid Vaccine;
- (c) the type of covid vaccines used for inoculation in Goa;
- (d) the details with number of Covid Vaccines ordered;

- (e) the details of Covid Vaccines received and used till date;
- (f) the details of each month separately;
- (g) the details of expenditure incurred on purchase of Covid Vaccines by the Government till date;
- (h) the copies of the orders placed for procurement of Covid Vaccines;
- (i) the names of the Centres where Covid vaccination was done in Goa;
- (j) the number of people inoculated with the first dose of Covid vaccine till date;
- (k) the number of people inoculated with the two doses of Covid Vaccine till date;
- (l) the details of each centre with details of the first dose and the second dose administered till date;
- (m) the details of the eligibility criteria for receiving Covid Vaccination in Goa;
- (n) whether the Covid Vaccination done by Private Hospitals was included in the data of Government;
- (o) if so, the month-wise details of the vaccination done by the Private Hospitals till date; and
- (p) the charges for getting inoculated in Private Hospitals with Covid vaccines?

SHRI DIGAMBAR KAMAT

TESTING OF FISH, FRUITS AND FOOD PRODUCTS IN GOA

028. WILL the Minister for Public Health be pleased to state:

- (a) whether the Government has set up any mechanism to ensure the availability of hygienic and healthy fish, fruits and food products to the people of Goa with relevant details;
- (b) whether the Government has any mechanism to monitor the sale of hygienic and healthy fish, fruits and food products to the people of Goa with relevant details
- (c) whether the Government ensures that the fish, fruits and food products available in Goa are hygienic and safe to eat;
- (d) whether the fish is not Formalin Laced or Laced with chemicals and other substances bad for health, fruits not artificially ripened and food products are non-adulterated;
- (e) whether the Government has any testing facilities to test the fish, fruits and food products in Goa;
- (f) if so, the details with locations, staff strength of each facility and relevant details;
- (g) whether the Government has started a Food Testing Laboratory;
- (h) the details of the same with location, testing done till date with copies of each sample tested on daily basis from 2017 till date; and

- (i) the current status of the Food Testing Laboratory to be set up in Goa?

SHRI DAYANAND SOPTE

**REGULARIZATION OF HOUSES/ILLEGAL STRUCTURES FROM
MANDREM CONSTITUENCY IN PERNEM TALUKA**

029. WILL the Minister for Revenue be pleased to state:

- (a) the number of applications received for regularization of houses/illegal structures from Mandrem constituency in Pernem Taluka;
- (b) the village-wise details such as date of application, name and address of the applicant, Survey Number/Chalta Number, area of the illegal structure for regularization, challan number and amount collected, date of inspection along with report;
- (c) the present status of these applications;
- (d) the time frame by which these houses will be regularize;
- (e) the number of cases rejected with details of the rejection along with reasons;
- (f) the details of the sanad/orders issued in Mandrem Constituency for regularization of illegal structure from the implementation of Act;
- (g) the status of illegal houses/land/plots under orchid zone;
- (h) the details from the year 2017 till date; and
- (i) whether the same has been cleared or pending or rejected with details thereof?

SHRI DAYANAND SOPTE

**CASES FILED AND PENDING WITH THE DIRECTORATE OF
PANCHAYAT FROM MANDREM CONSTITUENCY**

030. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the number of cases filed and pending with the Director of Panchayats, Add. Director of Panchayats and Deputy Director of Panchayats regarding illegal construction in Mandrem Constituency from 2012 till date;
- (b) the details such as the name of the Panchayat, number of cases, case number, name of the appellant, name of the respondent, along with date of filing, status of the case;
- (c) if pending the reason for pendency; and
- (d) whether there is any time frame by which the Director of Panchayats will clear the pending cases?

SHRI DAYANAND SOPTE

CONSTRUCTION LICENCES AND OCCUPANCY CERTIFICATES

031. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the Panchayat-wise and year-wise details of all Construction Licences and Occupancy Certificates issued by all the nine Village Panchayats i.e Querim-Tiracol, Paliem, Arambol, Mandrem, Morjim, Agarwada-Chopdem, Parcem, Tuem & Virnoda from Mandrem Constituency during the last 5 years;
- (b) the details of all applications approved, rejected/pending with reasons thereof made to the above mentioned Panchayat offices during the last 5 years;
- (c) the number of NOCs/permissions that have been issued by the above mentioned Panchayat offices during the last 5 years for the hotels/resorts, residential villas, bungalows, guest houses, commercial projects, etc. with details;
- (d) the details of all complaints received by the various Panchayats from Mandrem Constituency during the last 5 years along with action taken report on each complaint till date and reasons for pendency in disposing the complaint; and
- (e) the details of all complaints filed against all commercial projects during the last 5 years with the above mentioned Panchayats along with the action taken report on each complaint till date and reasons for pendency in disposing the complaint?

SHRI DAYANAND SOPTE

WORKS/PROJECTS UNDERTAKEN IN MANDREM CONSTITUENCY

032. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the number of works undertaken and new projects to be undertaken in Mandrem Constituency from 01/04/2017 till date;
- (b) details such as name of the work, estimated amount, administrative approvals expenditure sanction, date of tender, amount, name and address of Contractor and date of commencement and completion of the projects;
- (c) the present status of each work;
- (d) the details of the funds allotted to various Panchayats in Mandrem Constituency under:
 - (i) XIVth Finance Commission;
 - (ii) the grant in Aid;
 - (iii) the financial assistance for Garbage Disposal;
- (e) the fund/grants/aids/ given to Panachayats for the year 2017, 2018, 2019, 2020 and 2021 with details thereof; and
- (f) the details of the funds utilized under the above Schemes with Panchayat-wise details?

SHRI DAYANAND SOPTE

CONVERSION SANAD BY THE FOREST DEPARTMENT

033. WILL the Minister for Forests be pleased to state:

- (a) furnish in details Panchayat-wise the number of conversion sanad application received by the Forest Department for their clearance from Revenue Department in Pernem Taluka from 01-01-2017 till date;
- (b) furnish in details Panchayat-wise the number of applications that are kept on hold/pending, rejected as the property comes under the purview of land identified under private forest with details including the area and survey numbers in Pernem Taluka;
- (c) the details of applications received and cleared by the Forest Department and Panchayat-wise details of the area, survey numbers, name and address of the owners of the property, notings, type of trees identified, canopy density, area contiguity and the present status thereof;
- (d) whether any application have been received and cleared by the Forest Department from the purview of private Forest; and
- (e) if so, furnish Panchayat-wise details, with reasons thereof?

SHRI DAYANAND SOPTE

**GRIHA ADHAR BENEFICIARIES FROM MANDREM
CONSTITUENCY**

034. WILL the Minister for Women & Child Development be pleased to state:

- (a) the total number of beneficiaries under Griha Aadhar Schemes since commencement of the scheme from Mandrem Constituency with details such as name and address, Reg. No., Sanction No., Sanction date, details of the bank such as Bank name, Account No., Branch;
- (b) the details of the number of applications of Griha Aadhar Schemes received from Mandrem Constituency from 01-04-2017 till date such as name of the applicant, address, whether sanctioned, give Sanction No./Reg. No., date of sanction, if pending, reasons for pendency;
- (c) the details of the beneficiaries whose benefit is stopped or kept on hold with reasons for the same;
- (d) the number of beneficiaries covered under Impact Assessment Survey from Mandrem Constituency from 01-01-2017 till date; and
- (e) the detailed report of impact assessment survey with name & address of the beneficiary?

SHRI DAYANAND SOPTE

**DEVELOPMENTAL WORKS CARRIED OUT IN MANDREM
CONSTITUENCY**

035. WILL the Minister for Water Resources be pleased to state:

- (a) the details of the developmental works carried out by the Department in Madrem Constituency from 01/04/2017 to till date; and
- (b) furnish details Panchayat-wise, name of the project, nature of work, the location of work, date of estimates prepared, and estimated amount, date of Technical Sanction, date of Administrative Approval, date of tender and tendered amount, date of Financial Approval, date of work order, name of the agency, date of completion and status of the works as on date?

SHRI DAYANAND SOPTE

**CONVERSION OF AGRICULTURAL LAND TO NON-
AGRICULTURAL LAND**

036. WILL the Minister for Revenue be pleased to state:

- (a) the total Agricultural land in Pernem Taluka, furnish details thereof from 2012 till date, year-wise and village-wise;
- (b) whether the Department is aware about the total area of Agriculture land which is converted for non-agriculture use from 2012 till date;
- (c) if so, furnish the details thereof year-wise such as name and address of the applicant, name of the Village Panchayat, Survey No., Area converted in Sq. mtrs. purpose of conversion;
- (d) whether it is for plotting or Construction of house/Bunglows/Buildings and Commercial or Residential projects; and
- (e) the amount of Revenue collected by the Government, date of issue of Sanad, etc.?

SHRI DAYANAND SOPTE

**CONVERSION SANAD ISSUED BY COLLECTORATE -NORTH GOA
IN PERNEM TALUKA**

037. WILL the Minister for Revenue be pleased to state:

- (a) the number of conversion sanad applications received and issued by Collectorate -North Goa from April, 2017 till date from Pernem Taluka;
- (b) the details such as name and address of the applicants, Village, Survey number, area applied for conversion, date of application for sanad, date of issue of sanad and category of sanads;

- (c) the number of Sanad applications pending along with reasons for pendency with details thereof;
- (d) whether most of sanad applications are pending due to non-submission of timely reports by Government Office, if so the details thereof; and
- (e) whether there is any time frame in which entire Sanad applications process is to be completed, if so the details thereof?

SHRI DAYANAND SOPTE

MUNDKAR CASES PENDING IN PERNEM TALUKA

038. WILL the Minister for Revenue be pleased to state:

- (a) the village-wise details of number of Mundakar cases pending in Pernem Taluka with the Mamlatdar, Deputy Collector as on date;
- (b) the number of Mundkar cases disposed and declared as Mundkar from the office of Mamlatdar, Deputy Collector as on date since 2012, furnish details village-wise and with name and address;
- (c) the total number of Mundkar cases that have applied to the office of Mamlatdar, Deputy Collector as on date in Pernem Taluka since 2012, furnish details village-wise and with name and address;
- (d) the number of Mundkar declared by Mamlatdar, Deputy Collector who have applied for the purchase of land; and
- (e) furnish the details of number of Mundkars who have purchased and those pending with name and address with date of application?

SHRI FRANCISCO SILVEIRA

SCHEME FOR PROVIDING SPORTS EQUIPMENT'S TO THE REGISTERED SPORTS CLUB

039. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Government will continue with the scheme of providing sports equipment's to the Registered Sports Club in St. Andre Constituency;
- (b) if so, specify and if not, reasons thereof; and
- (c) whether the Sports Coaches appointed by the Government for schools of St. Andre Constituency continue to provide their services during the pandemic time?

SHRI FRANCISCO SILVEIRA

HOLDING OF REGULAR GRAM SABHAS

040. WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether the Government will mandate the Panchayats of St. Andre Constituency to hold regular Gram Sabha which were stopped during pandemic;
- (b) if so, specify thereof and if not, the reasons therefor;
- (c) whether the Panchayat of St. Andre Constituency be compelled to fumigate the water logged area to prevent the spread of water borne diseases;
- (d) if so, specify and if not the reasons therefor; and
- (e) whether the Government will introduce the system of Video Filming the proceeding of Gram Sabha?

SHRI TICLO GLENN J V A E SOUZA

**WORKS UNDERTAKEN AND COMPLETED UNDER GRANT IN AID
FUND IN ALDONA CONSTITUENCY**

041. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of number of works undertaken and completed under Grant In Aid fund from March, 2017 to till date in Aldona Constituency;
- (b) furnish details Panchayat-wise such as name of the work, tender amount, etc.; and
- (c) furnish details of pending proposals?

SHRI TICLO GLENN J V A E SOUZA

**SCHEMES UNDER SKILL DEVELOPMENT AND
ENTREPRENEURSHIP**

042. WILL the Minister for Skill Development & Entrepreneurship pleased to state:

- (a) the details of schemes under Skill Development & Entrepreneurship along with the name of the scheme, date of implementation, criteria for availing the scheme; and
- (b) the number of applications received under the schemes and details of persons availing the schemes?

SHRI TICLO GLENN J V A E SOUZA

VACANT POSTS IN VARIOUS DEPARTMENT.

043. WILL the Minister for Administrative Reforms be pleased to state:

- (a) the number of proposal for creation of new post received from various Department and Corporation till date since March,2019;
- (b) the number of proposal for revival of lapsed posts received from various Department and Corporation till date since March,2019;
- (c) the details of vacant posts in various Departments and Corporations at present; and
- (d) the details of Department who have initiated the recruitment process, date of commencement and the status of the same?

SHRI TICLO GLENN J V A E SOUZA

GRIHA AADHAR BENEFICIARIES

044. WILL the Minister for Women & Child Development be pleased to state:

- (a) the total number of beneficiaries under Griha Aadhar Scheme since commencement of the scheme from Aldona Constituency with details such as name and address, Reg. number, Sanction number and sanctioned date;
- (b) the total number of applications of Griha Aadhar Schemes received from Aldona Constituency 01-04-2017 till date;
- (c) the total number applications of Griha Aadhar Schemes pending from Aldona constituency till date;
- (d) the Village wise details with name of applicants, address and reasons for pendency;
- (e) the details of the number of applications rejected from April 2017 till date and reasons for rejection; and
- (f) the details of the beneficiaries whose benefit is stopped or kept on hold with reasons for the same?

SHRI TICLO GLENN J V A E SOUZA

**BENEFICIARIES UNDER LAADLI LAXMI SCHEME FROM
BARDEZ TALUKA**

045. WILL the Minister for Women & Child Development be pleased to state:

- (a) the details of beneficiaries under Laadli Laxmi Scheme from Aldona Constituency/Bardez Taluka indicating name, address, sanction date, amount disbursed from February 2020 till date;
- (b) furnish details of pending applications from Aldona Constituency with the Department and reasons for pendency;
- (c) the total number of new applications received from Aldona Constituency; and

- (d) the total number of applications sanctioned under Laadli Laxmi from April 2017 till date?

SHRI JOSE LUIS CARLOS ALMEIDA

PLAN AND NON PLAN WORKS UNDERTAKEN BY WATER RESOURCES DEPARTMENT.

046. WILL the Minister for Water Resources be pleased to state:

- (a) the number of on-going and proposed plan and non-plan works undertaken by Water Resources Department in Vasco Constituency during the last 5 years till date;
- (b) the details such as name of works, estimated cost and status of works; and
- (c) the expected date of completion of said works?

SHRI JOSE LUIS CARLOS ALMEIDA

COMPLETED PLAN AND NON PLAN WORKS BY WATER RESOURCES DEPARTMENT.

047. WILL the Minister for Water Resources be pleased to state:

- (a) the number of completed plan and non-plan works by Water Resources Department in Vasco Constituency from 2012 till date; and
- (b) the details such as name of works, estimated cost?

SHRI JOSE LUIS CARLOS ALMEIDA

FISHING BAN VIOLATIONS.

048. WILL the Minister for Fisheries be pleased to state:

- (a) whether any fishing ban violations were recorded by the Department from 1st June 2019;
- (b) if so, the details thereof;
- (c) Whether any action has been initiated by the Government against these fishing ban violations, if so, details thereof; and
- (d) the steps taken/ proposed to be taken to prevent such violation?

SHRI JOSE LUIS CARLOS ALMEIDA

FISHING JETTY IN VASCO

049. WILL the Minister for Fisheries be pleased to state:

- (a) the present status and progress report of construction of a fishing jetty in Vasco Constituency;
- (b) whether the report is within the time frame; and
- (c) if not, the reasons thereof ?

SHRI JOSE LUIS CARLOS ALMEIDA

SANCTIONED STRENGTH OF CHICALIM COTTAGE HOSPITAL

050. WILL the Minister for Public Health be pleased to state:

- (a) the details of sanctioned strength of posts with designation of Medical Officers/Medical Consultants/Nurses and other staff in Chicalim Cottage Hospital;
- (b) the present strength of Medical Officers/Medical Consultants/Nurses and other staff in Chicalim Cottage Hospital, give details with name and designation; and
- (c) the ward wise details of the number of beds available in Chicalim Cottage Hospital as on date ?

SHRI JOSE LUIS CARLOS ALMEIDA

LAADLI LAXMI SCHEME FROM VASCO CONSTITUENCY

051. WILL the Minister for Women & Child Development be pleased to state:

- (a) furnish details of beneficiaries from 01/01/2018 till date under Laadli Laxmi Scheme from Vasco Constituency indicating Name, address, Contact number, Sanctioned date, amount disbursed from the time of commencement till date;
- (b) furnish details of pending applications from Vasco Constituency with Department and reasons for pendency; and
- (c) the number of new applications received from Vasco Constituency?

SHRI JOSE LUIS CARLOS ALMEIDA

GHRIHA AADHAR SCHEME FROM VASCO CONSTITUENCY

052. WILL the Minister for Women & Child Development be pleased to state:

- (a) furnish details of beneficiaries from 01/01/2017 till date under Ghriha Aadhar Scheme from Vasco Constituency indicating Name, address, Contact number, Sanction date, amount disbursed from the time of commencement till date;
- (b) furnish details of pending applications from Vasco Constituency with Department and reasons for pendency; and
- (c) the number of new applications received from Vasco Constituency?

SHRI JOSE LUIS CARLOS ALMEIDA

BOCW COVID 19 ASSISTANCE SCHEME

053. WILL the Minister for Labour & Employment be pleased to state:

- (a) the details of beneficiaries under BOCW Covid-19 Assistance Scheme with details such as name of the persons registered,

address and amount disbursed to them from Vasco Constituency;
and

- (b) whether the Government has initiated Re-verification process of the labourers who received/did not receive benefits under BOCW Scheme, the details of the Re-verification process along with the relevant copy of the report and action taken report be furnished?

SHRI NILKANTH RAMNATH HALARNKAR

GUIDELINES TO SET UP OXYGEN PLANT

054. WILL the Minister for Industries, Trade and Commerce be pleased to state:

- (a) whether any Permissions/guidelines are required to set up oxygen plant in factories/Industries across Goa; and
(b) furnish detailed list of rules required?

SHRI NILKANTH RAMNATH HALARNKAR

WASTE MANAGEMENT AT M/S GOA GLASS FIBRE - (BINANI-COLVALE)

055. Transferred as Unstarred LAQ No.111 to Environment and Climate Change to be answered on 19/10/2021.

SHRI NILKANTH RAMNATH HALARNKAR

MEMORANDUM OF SETTLEMENT

056. WILL the Minister for Labour & Employment be pleased to state:

- (a) the total number of Memorandum of settlement signed for last 2 years by Labour Unions across the State of Goa; and
(b) the list of Labour Unions who have signed Memorandum of Settlement?

SHRI PRAVIN ZANTYE

KADAMBA BUSES PLYING IN MAYEM CONSTITUENCY

057. WILL the Minister for Transport be pleased to state:

- (a) the number of Kadamba bus routes which are available in Mayem Constituency since 2017 till date;
(b) the number of new routes started in Mayem Constituency;
(c) the number of routes which were closed down due to the ongoing Pandemic of Covid-19, if so, the Government intends to take steps in it; and
(d) the steps to ply buses on all routes?

SHRI PRAVIN ZANTYE

DEVELOPMENT OF MAYEM CONSTITUENCY

058. WILL the Minister for Tourism be pleased to state:

- (a) the number of proposals/projects under GTDC in Mayem Constituency taken up by the Department since 2017 till date, the number of projects pending with the Department;
- (b) the details of the number of High Mast sanctioned in Mayem Constituency;
- (c) the details of the number of Four arm High Mast sanctioned in Mayem Constituency;
- (d) the number of benches sanctioned in Mayem Constituency;
- (e) the number of new projects taken in Mayem Constituency; and
- (f) whether the Government is proposing to get a project in Mayem Lake; if so, furnish details?

SHRI RAVI S. NAIK

CONSTRUCTION OF GROUND AT CURTI KHANDEPAR

059. WILL the Minister for Sports and Youth Affairs be pleased to state:

- (a) whether the Government has received a proposal for construction of ground at Curti Khandepar Panchayat;
- (b) if so, whether estimates have been prepared, required NOCs have been obtained and the present status of the proposal; and
- (c) the present status of construction of ground?

SHRI RAVI S. NAIK

STAFF EMPLOYED IN SUB DISTRICT HOSPITAL

060. WILL the Minister for Public Health be pleased to state:

- (a) furnish details of the staff employed including Doctors, Nurses posted at Health Centre, Sub District Hospital, Hospicio, Asilo, GMC; and
- (b) furnish details permanent, temporary, contract basis and faculty wise?

SHRI RAVI S. NAIK

SCHEMES UNDER FISHERIES DEPARTMENT

061. WILL the Minister for Fisheries be pleased to state:

- (a) the details of various schemes under Fisheries Department;
- (b) the number of beneficiaries of each Scheme with their amount; and
- (c) furnish details Constituency-wise and Taluka-wise?

SHRI RAVI S. NAIK

MUNDKAR CASES

062. WILL the Minister for Revenue be pleased to state:

- (a) the total number of Mundkar cases disposed since 2012;
- (b) the total number of Mundkar cases pending since 2012;
- (c) furnish reasons for pendency;
- (d) the total number of land purchased by Mundkars; and
- (e) whether Government has proposal to declare Mundkar as deemed owner of the land?

SHRI RAVI NAIK

CASES FILED WITH TENANT ASSOCIATION

063. WILL the Minister for Revenue be pleased to state:

- (a) furnish details of number of cases filed with Tenant Association for dispute 'poim' (water body), 'manos' (sluice gate), drainage canal in the office of Mamlatdar and Deputy Collector in Ponda Taluka;
- (b) the details Taluka-wise with the name of the village and with the name of Tenant Association;
- (c) furnish details of number of cases pending with Tenant Association for dispute 'poim' (water body), 'manos' (sluice gate), drainage canal in the office of Mamlatdar and Deputy Collector; and
- (d) the details Taluka-wise with the name of the village, reasons for pendency and date of application filed?

SHRI RAVI NAIK

CONSTRUCTION OF BUS STAND AT VASCO

064. WILL the Minister for Transport be pleased to state:

- (a) whether the Government has any proposal for construction of Bus Stand at Vasco in Mormugao Taluka; and
- (b) if so, the estimated cost, date of administrative approval, date of financial approval, date of work order issued, name and address of contractor, amount of surety deposit by contractor, total mobilization, amount paid to contractor, date of work commencement and date of completion, build-up areas and plot area?

SHRI ROHAN KHAUNTE

HEALTH INFRASTRUCTURE

065. WILL the Minister for Public Health be pleased to state:

- (a) furnish details of all permission, NOCs, approvals and licenses acquired by Manipal Hospital Goa located at Survey No. 264/1 of

- village Taligao, Tiswadi Taluka to operate along with copies of all lease/rent agreements or deeds signed by them with the land owner as on date;
- (b) furnish day wise and hospital wise data of COVID Cases reported in the State from March 2020 till date along with the day-wise COVID Deaths recoded in the State from March 2020 till today and day-wise test Positively Rate
 - (c) whether there have been any instances of COVID-19 variant/mutant in the State as on date, furnish details along with the type of mutant and prescribed medication and number of persons affected;
 - (d) furnish a detailed list of the precautions and infrastructure created in the State as on date on preparation of the Third COVID Wave along with copies of all expert reports on the Third Wave relied by the Government;
 - (e) furnish hospital wise details of the number of people who have got vaccinated for the First Dose and Second Dose during all the Tika Utsavs along with the dates of the Utsav;
 - (f) furnish details of the people who have contracted COVID despite being vaccinated as on date;
 - (g) furnish the details of all private and Government hospitals/centres where vaccinations is being provided along with the name of the hospital, cost of the vaccine, type of vaccine and number of dose administered by the hospital till date;
 - (h) furnish hospital wise details of the cost at which vaccine is supplied by the Government to private hospital/centres and the fees collected by the Government from the private hospitals centres; and
 - (i) furnish details of the total population of the State as per census records in the age groups mentioned below vis-à-vis the population that is vaccinated for the First Dose and Second Dose as on Date;
 - a) age group of above 60 years;
 - b) age group of above 45 years;
 - c) age group of 18-45 years?

SHRI ROHAN KHAUNTE

STATUS OF IT PROJECT AT TUEM

066. WILL the Minister for Information Technology be pleased to state:

- (a) furnish the details status of the Goa Start up Policy 2017 and Goa IT Policy 2018 as on date along with details of all startups which have been certified till date, their name, address, scheme availed, amount approved to be disbursed, amount disbursed as on date amount pending to be disbursed as on date;

- (b) the present status of the Electronic Manufacturing Cluster at Tuem village in Pernem Taluka; furnish details along with details of all plots available in the EMC, area of each plot, details of plots allotted as on date, details of person to whom the plot is allotted, rate per square meter of the land, copies of the tender, mode of tendering process, copies of the notice inviting tender, number of applications received, rates quoted by each participant and date of allotments of plot;
- (c) furnish details of the Micro Industrial Zone (MIZ) plots available in the EMC at Tuem village along with the details of the plots available, area of each plot, rate per square meter of the land, copies of the notice inviting application for allotment, number of applications received, bids submitted by each participant and copy of allocation order;
- (d) furnish the present status of all projects under the EMC at Tuem as on date along with their project name, details of project, land allotted to them, area, project cost, start date of project, completion date of project and cost of project;
- (e) furnish details of the consultant appointed for drafting the Land Allotment Policy along with the copies of the work order/contract, mode of appointment, tender details, bids submitted and list of participants; and
- (f) furnish details of all tenders issued for the development of EMC Tuem as on date along with the details of all contractor/consultant, start date, completion date, tender copies, bids submitted, copies of all Government notings, file notings, cabinet approvals and cabinet notings in this regards?

SHRI ROHAN KHAUNTE

MOPA AIRPORT PROJECT

067. WILL the Minister for Civil Aviation be pleased to state:

- (a) furnish details and copies of all licenses, permissions, approvals and NOCs procured by the Concessionaire for the construction of the Mopa Airport in the following format:

S r N o	Details of the License/ Permission/ Approval/ NOC required	Copies of the License/ Permission/ Approval/ NOC	Date of Application For Issuance of License/ Permission/ Approval/	Date of Issuance of the License/ Permission/ Approval/ NOC	Name of Concerned Department Issuing the License/ Permission/ Approval/ NOC	Name of Designation And Details of Person Issuing the License/ Permission/ Approval/ NOC	Fee/Tax amount Payable for Issuance of License/ Permission/ Approval	Details of challan vide which license/ permission/ Approval/ NOC	Copies of challan vide which License/ Permission/
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			NOC				1/ NOC	fee paid	is	ssion/ Appr oval/ NOC fee is paid
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- (b) furnish details and copies of all licenses, permissions, approvals and NOCs procured by the Concessionaire for the construction of the Mopa Airport in the following format:
- (c) whether the Concessionaire has made any request for reducing the construction license fees applicable; if so, furnish details along with copies of the application, cabinets notings, cabinets approvals, government notings, file notings and the decision of the Government/ MADA in this regards and copies of the agenda items and minutes of meeting of MADA in this regard;
- (d) furnish the list and copies of drafts of all the Project Agreements submitted by Concessionaire for review and comments to the Government Goa pursuant to clause 5.2.2 of the Concession Agreement;
- (e) furnish the list and copies of all the Project Agreements which the Authority has undertaken review and provided comments as provided in clause 5.2.2 of the Concessionaire agreement along with the details of time frame of all projects agreement for which Government has provided comments to the Concessionaire from the date of receipt of draft from the Concessionaire;
- (f) furnish the list and true copy which duly attested by the Director of the Concessionaire of all the project Agreement or amendment there too, submitted by the Concessionaire to the Government true copy duly attested by the Director of the Concessionaire pursuant to clause 5.2.2 of the Concession Agreement;
- (g) furnish the list of all employees, staff and personnel engaged by the Concessionaire for the Mopa Airport Project along with the copy of valid Security Clearance obtained from the designated GOI Agency as required under clause 5.10 of Article 5 of the Concessionaire Agreement;
- (h) furnish the list of all employees, staff and personnel engaged by the Contractor of the Concessionaire for the Mopa Airport Project along with the copy of valid Security Clearance obtained from the designated GOI Agency as required under clause 5.10 of Article 5 of the Concessionaire Agreement;
- (i) furnish the list of all employees, staff and personnel engaged by the Sub-Contractors of the Contractors and/or Concessionaire for the

and

- (h) furnish year-wise and taluka-wise details of all pending cases under the Goa Agricultural Tenancy (Amendment) Act, 2017 as on date along with the name of the applicant, name of court, date of filing application, status of application and reasons for pendency?

SHRI ROHAN KHAUNTE

PERMISSIONS/COMPLAINTS IN PANCHAYAT AREAS

069. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details and copies of all taxes and fees paid with respect to survey No.264/1 of village Taleigao, Tiswadi Taluka along with the copies of all permissions/ approvals/ NOCs and licenses issued with respect to survey No.264/1 of Village Taleigao, Tiswadi Taluka; and
- (b) the details of all complaints filed relating to the following survey numbers as on date along with copies of the complaint, name of complainant, name of person against whom complaint is filed, panchnama copies, inspection report and action taken report as on date;
 - a) Survey Number 404/1 of Socorro, Bardez;
 - b) Survey Number 234/1 of Socorro, Bardez;
 - c) Survey Number 36/0 of Goalim Moula, Tiswadi;
 - d) Survey Number 37/0 of Goalim Moula, Tiswadi;
 - e) Survey Number 38/0 of Goalim Moula, Tiswadi;
 - f) Survey Number 78/15 of Sangolda, Bardez?

SHRI ROHAN KHAUNTE

ENTERTAINMENT AND ANIMATION VILLAGE AT MANDREM

070. WILL the Minister for Tourism be pleased to state:

- (a) the status of the Entertainment and Animation Village in Mandrem along with the details of land required, survey number and cost of construction of the project;
- (b) the copies of the technical and feasibility report, environmental impact assessment report and master plan/ facilities of the Entertainment and Animation Village at Mandrem along with the details of the person/agency appointed to conduct the study;
- (c) the copies of the Tourism Master plan and Policy 2020 as per which Pernem Taluka is proposed to undergo construction development of the Entertainment and Animation Village;
- (d) the details of the estimated revenue generation of the project via-a-vis the cost of construction of the said project; the details along

with details of the model based on which the said project will be constructed; and

- (e) whether any contractor/consultant is appointed for the construction of the said Project, if so, furnish details along with their name, address, tender copies, bids submitted, list of participants, copies of work orders/ agreement, copies of bills raised, bills pending and bills cleared as on date?

SHRI ROHAN KHAUNTE

STATUS OF THE MHADEI WATER DISPUTE

071. WILL the Minister for Water Resources be pleased to state:

- (a) the present status of the Mhadei Water Dispute along with the present status and next date of all cases related to Mhadei Water Dispute pending before all courts in India;
- (b) the present status of the salinity testing to be done for Mhadei river water along with the copies of all reports, name of the department carrying out the testing, method of testing and period of testing;
- (c) the details of the quantum of water diverted from the Mhadei river basin by Karnataka as on date along with details of when and where such diversions have taken place and the action taken by the Government from the start of such diversion till date;
- (d) the details of the shortfall of water observed by the Government in different parts of the state due to the diversion of water by karnataka and actions taken by the Government in this regard;
- (e) the details of all laboratories in the State, whether operational or non –operational, that are equipped to carry out salinity testing of water along with their name, location, facilities available, date of setting up the laboratory, cost of setting up and reasons for being non- operational, and
- (f) whether the Government has taken any initiative to carry out an independent testing of salinity levels in Mhadei apart from the one carried out by NIH, Roorkee, if so, details along with copies of the report. if not, reasons thereof?

SHRI ROHAN KHAUNTE

WORKS CARRIED OUT BY ZP MEMBERS

072. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details list of all ZP Members currently holding office (2021) along with the name of areas falling under each ZP Member;
- (b) the details of all items purchased by each ZP Office in the State through Tendering Process from 01 January 2021 till 15September 2021 along with the following details;
 - i) name of the ZP Member;

- ii) tender details;
 - iii) list of Participants;
 - iv) bids submitted by each participant;
 - v) copy of work order issued;
 - vi) details of supplier ;
 - vii) details of items supplied;
 - viii) quantity of items supplied;
 - ix) bills raised;
 - x) bills cleared;
 - xi) bills pending as on date; and
 - xii) date and place of delivery?
- (c) the details of all items purchased by each ZP Office in the state through call for Quotations from 01st January, 2021 till 15th September, 2021 along with the following details;
- i) name of the ZP Member;
 - ii) Tender details;
 - iii) list of Participants;
 - iv) bids submitted by each participant;
 - v) copy of work order issued;
 - vi) details of supplier ;
 - vii) details of items supplied;
 - viii) quantity of items supplied
 - ix) bills raised;
 - x) bills cleared;
 - xi) bills pending as on date; and
 - xii) date and place of delivery?
- (d) the details of all items distributed by the Chairperson by each ZP Office in the State from 01 January 2021 till 15 September 2021 along with the following details;
- i) name of the ZP Member;
 - ii) copy of approval for distribution from ZP Member
 - iii) details list and quantity of item distributed
 - iv) date of distribution
 - v) place of distribution
 - vi) supplier details
 - vii) copy of work order;
 - viii) bills raised;
 - ix) bills cleared;
 - x) bills pending as on date;
 - xi) copy of financial approval; and
- (e) the details of all proposed received by each ZP Office for distribution of material/ items and development works in the State from 01 January 2021 till 15 September 2021 along with the following details;

- i) name of the ZP Member;
- ii) details of proposal;
- iii) name of ZP Constituency member concerned with the proposal;
- iv) inward number of proposal ;
- v) ZP Constituency and Area where item is to be distributed/work is to be done;
- vi) date of proposal;
- vii) ZP Constituency and Area where items is to be distributed / work is to be done;
- viii) date of proposal;
- ix) status of proposal as on date; and
- x) financial clearance status on each proposal?

SHRI ROHAN KHAUNTE

LAND SCAMS IN THE STATE

073. WILL the Minister for Revenue be pleased to state:

- (a) the present status of the file laid on the table of the house by MLA Shri Rohan Khaunte on the land scams/ land frauds in the State.
- (b) the present status of the assurance given on the floor of the House relating to the revision proceedings under section 192 of the land revenue Code for Sy No.404/1 in Socorro
- (c) the copies of all mutation files related to each of the following survey numbers along with the mutation number, file number, copy of the application for mutation, copy of all documents submitted by the applicant along with the application for mutation , roznama copy and copy of the order in the mutation file:
 - (i) Survey Number 404/1 of Socorro, Bardez.
 - (ii) Survey Number 234/1 of Socorro, Bardez.
 - (iii) Survey Number 36/0 of Goalim Moula, Tiswadi.
 - (iv) Survey Number 37/0 of Goalim Moula, Tiswadi.
 - (v) Survey Number 38/0 of Goalim Moula, Tiswadi
 - (vi) Survey Number 78/15 of Sangolda, Bardez.
- (d) the detailed and copies of all complaints filed against illegal land transfer /scam/ land grabbing in the Survey Numbers listed No.1 above at (i) to (vi) along with the name of complainant, date of the complaint and action taken on the complaint; and
- (e) the year-wise and taluka-wise details of all illegal land scams/ frauds/ land grabbing in the State in the last 5 years along with copies of all mutation files related to each illegal land scam / fraud/ land grabbing, their mutation number, file number, copy of application submitted by the applicant, documents submitted by the applicant, roznama copy and copy of final order in each mutation file?

SHRI ROHAN KHAUNTE

COAL BLOCK ALLOCATION TO THE STATE OF GOA

074. WILL the Minister for Industries, Trade and Commerce be pleased to state:

- (a) the present status of the Dongri Tal II Coal Block allotted to the State of Goa;
- (b) the detailed timeline of events with respect to the Gare Pelma Sector – III Coal Block allotted to the state of Goa along with the reasons for its cancellation, potential uses of the Coal Block, total cost of the Coal Block and details of all external and internal agencies who were supporting the Goa Government in procuring the said Coal Block;
- (c) the detailed timeline of events with respect to the Dongri Tal II Coal Block allotted to the State of Goa along with the estimated cost of the block , Potential uses of the coal block and details of all internal and external agencies who are assisting / supporting the Goa Government in procuring the said Coal Block
- (d) the copies of all minutes of meeting and agenda items of the Goa – IDC where the Dongri Tal – II Coal Block discussed as on date;
- (e) the details and copies of all documents wherein the Financial Advisor to GIDC as per Section 4 (b) of the GIDC Act 1965 has approved and verified the dealings with respect to the Dongri Tal II Coal Block and appointment of the consultant and mine developer;
- (f) the details conditions laid and pre- requisites for Goa to start mining the Coal Block presently allocated to the State; the details along with the reasons for delay in mining the coal block, the details and copies of all extension provided to the Government of Goa till date and amount spent by the Government on the present coal block till date;
- (g) furnish all tender details for appointment of mine developer with respect to the present coal block allotted to the State along with copies of the tender, list of all participants, bids submitted and minute of all pre-bid meeting?

SHRI ROHAN KHAUNTE

GBBN AND BHARAT NET PROJECT IN THE STATE

075. WILL the Minister for Information Technology be pleased to state:

- (a) furnish the present status of the file laid on the table of the house by MLA Shri. Rohan Khaunte during the July 2021 Assembly Session;
- (b) furnish details of the implementation of Bharat Net in the State

along with copies of all cabinet approvals, cabinet notings, Government notings and file notings in this regard, the copies of the detailed Project Report (DPR) and estimated cost of implementation of Bharat Net;

- (c) furnish details on the exit management process of GBBN along with the financial implication thereof, the copies of all contracts and renewals/ work orders signed with M/s. United Telecom Limited and the projected timeline to complete the exit management process of GBBN;
- (d) furnish the present status along with the copies of all Inspection Reports of all locations with regards to the Annual Maintenance Contract and replacement list of all Items/network equipments under the new AMC with M/s. Comnet;
- (e) furnish details of all items replaced under the new AMC contract with M/s. Comnet along with its bill value, copies of all invoices raised till date, copy of the map/diagram of newly laid optic fiber cable network, details of all payment made to the new AMC with M/s. Comnet as on date;
- (f) furnish year wise details of the cost assessed by the Government required for the period of 5 years under the new AMC contract with M/s Comnet alongwith details of all items covered under Insurance in new AMC contract; details of the coverage amount, person bearing the cost (whether Government or Comnet) and amount claimed till date;
- (g) furnish details of all reports showing network up-time/ network down-time and service levels under the new AMC contract with M/s. Comnet as on date through NMS as well as manual;
- (h) furnish details of all operational locations under the new AMC contract with M/s. Comnet as on date;
- (i) furnish details and copies of right of way obtained for laying OFC or poles along with time period from PWD, Electricity Department, Municipalities, Municipal Corporations, Statutory Authorities, Government Bodies, Private Companies, etc. and cost thereof under the new AMC contract with M/s. Comnet as on date; and
- (j) furnish details of the financial implications including capital expenditure incurred till date for network infrastructure under the new AMC contract with M/s. Comnet as on date along with copies of all notings regarding making arrangement of adequate funding for capital expenditure under the new AMC contract with M/s. Comnet as on date?

SHRI ROHAN KHAUNTE

AUCTIONING OF SEZ LANDS IN THE STATE

076. WILL the Minister for Industries, Trade and Commerce be pleased to state:

- (a) whether the Government/Goa-IDC is in the process of auctioning approximately 5 lakh sq. mts. of the SEZ land repossessed from the SEZ promoters; if so, furnish details along with copies of all cabinet notings, cabinet approvals, file notings and orders passed in this regard, reasons for auctioning, mode of auctioning, agency appointed for auctioning, RFP, area of land, survey number, plot number, village name, copies of tender documents, timeline of the auctioning process, list of participants and bids submitted by each participant;
- (b) furnish details of all people who are involved in the auctioning process of SEZ including the details of the rate per square metre, employment per square metre., details of all companies who have shown interest in the SEZ lands as on date;
- (c) furnish copies of all minutes of meeting and agenda copies of the Goa-IDC from 2017 till date where the subject of SEZ land has been discussed;
- (d) furnish copies of all judicial/ quasi-judicial/ tribunal interim and final orders passed till today on the issue of SEZ land in all Courts in India along with their case number, name of court, name of parties and present status of the case as on date;
- (e) whether the PPP cell is involved in the Goa-IDC auctioning process of SEZ land; if so, furnish details along with copies of all minutes of meeting held between Goa-IDC and the PPP cell held till today, copies of file notings, government notings, details of the members of the PPP cells, date of formulation of the PPP cell and mode of auctioning of the SEZ lands;
- (f) whether there have been any complaints with regards to the SEZ land till date; furnish details along with the copies of the complaint, action taken on the complaint as on date and copies of all meetings of all Goa-IDC in this regard;
- (g) whether Goa-IDC or the Government has used any agency to conduct the e-auction process; if so, furnish details along with copies of all Government notings, file notings, cabinet notings and cabinet approvals in this regard;
- (h) furnish the details and copies of all amendments to the Goa-IDC rules along with copies of all cabinet approvals, cabinet notings and Government approvals, agenda items and minutes of the Goa-IDC in this regard and copies of all objections to the said notification;
- (i) whether any proposals have been brought under the Goa

- Investment Promotion Board regarding warehousing; if so, furnish details;
- (j) whether warehousing is permitted as per the Goa-IPB Act; if so, furnish details along with copies thereof; and
 - (k) whether the amendments in GIDC rules are done with the intension to accommodate warehousing projects; if so, furnish details thereof?

SHRI ROHAN KHAUNTE

HEALTH MANAGEMENT SERVICES IN GMC

077. WILL the Minister for Public Health be pleased to state:

- (a) furnish copies of all work orders/ contracts/ agreements issued to M/s Scoop Oxygen Pvt. Ltd. as on date along with the details of the other hospitals where M/s Scoops Pvt. Ltd. is providing oxygen in the State as on date;
- (b) the mode of selecting M/s. Scoop Oxygen Pvt. Ltd. to provide oxygen in GMC; furnish details along with the copies of the bids submitted by M/s. Scoop Oxygen Pvt. Ltd., copies of the tender document, list of participants, bids submitted by each participant and reason for selecting M/s. Scoop Oxygen Pvt. Ltd.;
- (c) furnish copies of all cabinet notings, cabinet approvals, Government notings, file notings, administrative approvals, technical clearances and expenditure sanctions with respect to the selection of M/s. Scoop Oxygen Pvt. Ltd. as on date;
- (d) furnish a consolidated list of the monthly bills raised, cleared and pending to the following from the date of its operation in GMC till date;
 - (i) Govind Poy;
 - (ii) M/s. Scoop Oxygen Pvt. Ltd;
- (e) furnish copies of all work orders/contracts/agreements issued to Wellness Forever Medicare Pvt. Ltd. as on date along with the details of the hospitals where Wellness Forever Medicare Pvt. Ltd. is providing medical supplies as on date;
- (f) the mode of selecting Wellness Forever Medicare Pvt. Ltd. to set up a pharmacy in GMC; furnish details along with copies of the bid submitted by Wellness Forever Medicare Pvt. Ltd., copies of the tender document, list of participants, bids submitted by each participant and reasons for selecting Wellness Forever Medicare Pvt. Ltd.;
- (g) furnish copies of all cabinet notings, cabinet approvals, Government notings, file notings, administrative approvals, technical clearances and expenditure sanctions with respect to the selection of Wellness Forever Medicare Pvt. Ltd.;

- (h) furnish consolidated list of the monthly bills raised, cleared and pending to the following from the date of its operation in GMC till date;
 - (i) GAPL;
 - (ii) Wellness Forever Medicare Pvt. Ltd.;
- (i) furnish copies of all work orders/ contracts/ agreements issued to M/s. Ecoclean Systems & Solutions – Panaji for providing services in GMC as on date;
- (j) the mode of selecting M/s. Ecoclean Systems and Solutions for providing services in GMC; furnish details along with copies of the bids submitted by M/s. Ecoclean Systems & Solutions, copies of the tender document, list of participants, bids submitted by each participant and reasons for selecting M/s. Ecoclean Systems & Solutions;
- (k) furnish copies of all cabinet notings, cabinet approvals, Government notings, file notings, administrative approvals, technical clearances and expenditure sanctions with respect to the selection of M/s. Ecoclean systems & solutions in GMC;
- (l) furnish a consolidated list of the monthly bills raised, cleared and pending with respect to M/s. Ecoclean Systems & Solutions as on date;
- (m) furnish copies of all work orders/ contracts/ agreements issued to M/s. Sodexo Food Solutions India Pvt. Ltd. for Providing services in GMC as on date;
- (n) the mode of selecting M/s. Sodexo Food Solutions India Pvt. Ltd. for providing services in GMC; furnish details along with copies of the bids submitted by M/s. Sodexo Food Solutions India Pvt. Ltd., copies of the tender document, list of participants, bids submitted by each participant and reasons for selecting M/s. Sodexo Food Solutions India Pvt. Ltd.;
- (o) furnish copies of all cabinet notings, cabinet approvals, Government notings, file notings, administrative approvals, technical clearances and expenditure sanctions with respect to the selection of M/s. Sodexo Food Solutions India Pvt. Ltd. as on date; and
- (p) furnish consolidated list of monthly bill raised, cleared and pending with respect to M/s Sodexo Food Solutions India Pvt. Ltd. as on date?

SHRI ROHAN KHAUNTE

RECRUITMENT IN VARIOUS DEPARTMENTS

078. WILL the Minister for Personnel be pleased to state:

- (a) furnish Department wise details of all Government employees working on Contractual or Temporary basis for more than 5 years and whose jobs have been regularized as on date along with the name of the employee, name of the department, post, salary and number of years in service;
- (b) the Chief Minister had made a statement regarding 10,000 jobs to people in the State, furnish the present status of the same along with the details of all NOCs given and details of all persons who have been employed as on date, with details of advertisements, details of posts and mode of appointment;
- (c) furnish details of all vacancies in all Government and Government Aided Departments/ institution/ Corporations/ Companies as on date along with details of posts advertised, approved, sanctioned and where recruitment process has started and details of posts;
- (d) furnish year wise details of all compassionate cases cleared, pending and rejected from 2013 till date along with their full name, address, file number, present status of application, place of posting, designation, educational qualification, rank of seniority per year, salary and criterion based on which such appointment was done;
- (e) the details of all Government servants who were forced to retire prematurely from 1995 till date along with their names, name of Department, designation, salary, date of retirement, compensation pending to be paid; and
- (f) the details of all court cases filed by all Government employees who have been forced to retire prematurely along with their name, Department, case number, name of the court, date of filing the case and present status of the case as on date?

SHRI ROHAN KHAUNTE

SPORTING CLUBS AND SPORTS INFRASTRUCTURE

079. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the details of all non-operational sports infrastructure in the State as on date along with their name, location, type, details of all maintenance or works undertaken on the said infrastructure from the date it was built, cost of construction, revenue generated till date and reasons for being non-operational;
- (b) the details of all registered sports clubs/associations and organizations in the State as on date along with their name, address, type of club, details of members, renewal status as on date

- and details of all grants/financial assistance provided to the club/ association/organization as on date;
- (c) the details of all clubs registered/associated with the Goa Football Association (GFA) in the last 10 years along with their name, address, copies of all documents submitted at the time of registration with GFA, total amount deposited by each club with GFA as on date;
 - (d) the details of all sports persons from Goa who have represented the state Nationally and Internationally and details of the rewards/incentives or financial assistance provided to such sports persons in the last 5 years;
 - (e) the details of all coaches providing services to/under SAG for the past 5 years along with their name, address, post, salary/remuneration, type of employment, date of employment and tenure of service;
 - (f) the details of all infrastructure under SAG which has been rented/leased in the last 5 years along with the name of the place, address, type of facility, name of person leased/rented to, monthly rental, date of putting the premise on rent, copy or rent/lease agreement/deed, deposit paid and type of facility it is rented/leased for;
 - (g) the reason for existence of SAG in parallel with Sports Authority of India (SAI); furnish details along with copies of all notings, cabinet approvals and cabinet notings in this regard approving the setting up of SAG in the State;
 - (h) the reason for separate membership for athletes at each of the SAG Centre; furnish details;
 - (i) the details of the funding of each source to SAG in the last 3 years along with its detailed utilization status as on date;
 - (j) the present status of Khelo India Centre of excellence at Campal Panaji as on date?

SHRI VIJAI SARDESAI

CLEARANCE OF DUES OF RETIRED GOVERNMENT SERVANTS

080. Transferred as Unstarred LAQ No.108 to Finance to be answered on 19/10/2021.

SHRI VIJAI SARDESAI

DEVELOPMENT OF PLOTS BY HOUSING BOARD

081. WILL the Minister for Housing with Housing Board be pleased to state:

- (a) the details of the number of plots developed and flats built till date since 2017;

- (b) the details of the number of plots and flats auctioned till date since 2017;
- (c) the details of beneficiaries of plots or flats auctioned since 2017;
- (d) the details of how much more undeveloped land are available with Housing Board and the plans to develop the portion of lands; and
- (e) whether any institution is entitled to apply for plots if they have been already allotted plots previously; if so, provide details?

SHRI VIJAI SARDESAI

CANNABIS CULTIVATION IN THE STATE

082. WILL the Minister for Public Health be pleased to state:

- (a) whether Government has received any letter/ communication/ proposal to allow cultivation of cannabis in the state, if so, provide details along with copies of letter; and
- (b) provide all the file noting's with regards to File No. 13/28/2020-I/PHD?

SHRI VIJAI SARDESAI

APPOINTMENT OF COUNSELORS

083. WILL the Minister for Education be pleased to state:

- (a) the names, addresses and date of appointment of all the candidates working as counselors in various schools and colleges in Goa on contract basis and the rate of monthly salary/wages paid to them;
- (b) whether the Government has any proposal to regularize their services;
- (c) if so, the manner with time frame for the same; and
- (d) if not, reasons thereof ?

SHRI VIJAI SARDESAI

VISITS OF STATE GUESTS IN THE STATE

084. WILL the Minister for Protocol be pleased to state:

- (a) the names of all the state guests that visited the State of Goa during the last 5 years; show details such as name, designation, address, date and period of stay of each guest; and
- (b) furnish details about class of accommodation, expenditure incurred on accommodation, food and beverages etc. on each state guest separately?

SHRI VIJAI SARDESAI

PASSING OF BHUMIPUTRA ADHIKARINI BILL 2021

085. WILL the Minister for Revenue be pleased to state:

- (a) furnish details of files moved from Department to Department during formation of Bhumiputra Adhikarini Bill 2021 with all noting's;
- (b) whether the Bhumiputra Adhikarini Bill,2021 as passed by Goa Assembly has been sent to Governor for his Assent; if not, furnish reasons therefor;
- (c) furnish details whether Government intends to do further Amendments in said bill; and
- (d) furnish details of legal provisions on how to amend Bhumiputra Adhikarini Bill 2021, which was not notified till date?

SHRI VIJAI SARDESAI

RESERVATION FOR BHANDARI SAMAJ

086. Transferred as Unstarred LAQ No.107 to Social Welfare to be answered on 19/10/2021.

SHRI VIJAI SARDESAI

DDSSY FOR GOVERNMENT SERVANTS

087. WILL the Minister for Public Health be pleased to state:

- (a) the reasons for withdrawal of the Deen Dayal Swasthya Seva Yojana Scheme (DDSSY) health card scheme to the Government employees which was made applicable vide O.M.No.38/164/2013-I/PHD/(Part-VII)/1786 dated 18/9/2017; and
- (b) whether there is any proposal to re-introduce the same; if not, the reasons therefor?

SHRI VIJAI SARDESAI

PAYMENT OF 20% EXTRA SALARY FOR COVID WARRIORS

088. WILL the Minister for Public Health be pleased to state:

- (a) the names and designations of all the employees/Frontline workers who have worked in direct contact with the patients ever since the outbreak of the Pandemic till date;
- (b) whether the Government has paid 20% extra salary to the Covid warriors/frontline workers assured in the month of May 2020; give details thereof;
- (c) names and designations of all the Administrative and Technical staff of all the Department who have discharged Covid related duty

- since the outbreak of the Pandemic till date including those who worked at vaccination centres;
- (d) whether the Government has paid 20% extra salary to them as assured in the month of May 2020, if so, give details; and
 - (e) if not, give reasons thereof and time frame when the same will be paid?

SHRI VIJAI SARDESAI

DIGITAL TAXI METERS

089. WILL the Minister for Transport be pleased to state:

- (a) furnish details of new reimbursement scheme implemented for Digital Taxi meter, provide all the file noting's with regards to the same;
- (b) the agency engaged to fit digital meters and the number of centers that are operational,
- (c) furnish details since when booking of digital meters started;
- (d) the number of Taxi owners who have booked digital meters and the number that actually fitted digital meters till date; and
- (e) the date these digital meters will be functional?

SHRI VIJAI SARDESAI

SALINITY LEVELS OF MHADEI BASIN AREA

090. WILL the Minister for Water Resources be pleased to state:

- (a) the number of times team from Centre visited Goa and Mhadei basin area to test salinity levels, furnish details;
- (b) furnish copy of salinity reports of test conducted by team of Central Agency; and
- (c) furnish copy of communication held between State Government and Central Government on Mhadei issue till date since March 2019?

SHRI VIJAI SARDESAI

COMPLAINTS REGARDING TENDERING PROCESS

091. WILL the Minister for Information & Technology (Infotech Cooperation) be pleased to state:

- (a) the details of complaints received from various people citing leak in tendering process carried out through goenivida.gov.in.;
- (b) the details of findings of IT Department in this case; and
- (c) the details whether any action is initiated by Department on Agency hired to handle e-nividha?

SHRI VIJAI SARDESAI

FILLING UP OF VACANT POSTS

092. WILL the Minister for Personnel be pleased to state:

- (a) the number of vacant posts in all Government Departments designation-wise;
- (b) the number of posts advertised and filled-in during the last 5 years in each Government Department in all categories of reservation;
- (c) furnish details such as date of advertisement, names of newspapers in which the posts were advertised;
- (d) furnish details of the candidates appointed such as names, addresses and category of reservation of all the candidates; and
- (e) the number of posts that were advertised during the last 5 years and still not filled-in in all Government Departments; the reasons for not filling up the same and date by which the posts are expected to be filled?

SHRI WILFRED D'SA

LAND ACQUIRED IN NUVEM CONSTITUENCY BY REVENUE DEPARTMENT

093. WILL the Minister for Revenue be pleased to state:

- (a) the details of land acquired for construction of roads in Nuvem Constituency with village, area, copy of description;
- (b) the details of possession certificate; and
- (c) the details of process of land acquisition for construction of road at Luisvaddo, Calata in V.P. Majorda-Utorda-Calata in Nuvem Constituency vide NOC from TCP No. TPM/32/2A/Calata/1415 dated 27/05/2014?

SHRI WILFRED D'SA

LAND ACQUISITION IN NUVEM CONSTITUENCY BY WRD

094. WILL the Minister for Water Resources be pleased to state:

- (a) The details of land acquired for construction roads in Nuvem Constituency with village, area, copy of description;
- (b) the details of possession certificate; and
- (c) the details of process of land acquisition for construction of road at Luisvaddo Calata in V.P. Majorda-Utorda-Calata in Nuvem Constituency vide NOC from TCP No. TPM/32/2A/Calata/1415 dated 27/05/2014?

SHRI WILFRED D'SA

**PENDING CASES UNDER GRIHA AADHAR SCHEME IN NUVEM
CONSTITUENCY**

095. WILL the Minister for Women & Child Development be pleased to state:

- (a) the details of persons who have applied for Griha Aadhar Scheme in Nuvem Constituency from 2017 till date;
- (b) the number and list of persons whose applications have been processed from 2017 till date; and
- (c) the list of persons whose applications are pending with their registration number from 2017 till date and reasons for the pendency?

SHRI WILFRED D'SA

BUDGET OF SOUTH GOA COMMUNIDADE

096. WILL the Minister for Revenue be pleased to state:

- (a) whether the Budget for the year 2020-21 and 2021-22 has been prepared by the Administrator of South Goa and sent for Government approval; if so, give details, if not, the reasons and time frame for preparation of budget;
- (b) whether the Government has any proposal for appointing full time Administrator for Comunidade of South Goa, if so, the details, if not, the reasons thereof as the administration in South Goa Office is not functioning; and
- (c) the details of applications received in the Office of the Administrator for issue of NOC in South Goa by various Comunidades of South Goa, furnish copy of the resolution sent by the Managing Committees, the present status of the approvals?

SHRI WILFRED D'SA

PRIVATE FOREST LAND IN SOUTH GOA

097. WILL the Minister for Forests be pleased to state:

- (a) the details of Survey Numbers and their Sub Divisions deleted from the private Forest till date in South Goa, details with area, owner and Survey number with Sub Division;
- (b) the details of Survey number and Sub Division number deleted in Village Sancoale from Private Forest owned by Zuari Agro Chemicals and their sister Companies;
- (c) the details of applications and inspection reports;
- (d) the details of Survey number 80/15-H in village Verna Taluka Salcete; and
- (e) whether the Survey number is deleted from the private Forest List; if so, the details with reasons?

SHRI WILFRED D'SA

**APPLICATIONS UNDER LADLI LAXMI SCHEME FROM NUVEM
CONSTITUENCY**

098. WILL the Minister for Women and Child Development be pleased to state:

- (a) the details of persons who have applied for Ladli Laxmi Scheme in Nuvem Constituency from 2017 till date;
- (b) the number and list of persons whose applications have been processed from 2017 till date;
- (c) the list of persons whose applications are pending with their registration numbers from 2017 till date; and
- (d) the reasons for the pendency of applications?

SHRI WILFRED D'SA

MUNDKARIAL AND TENANCY CASES

099. WILL the Minister for Revenue be pleased to state:

- (a) the present status of Mundkarial cases pending with Mamlatdar and Joint Mamlatdar Court in Salcete Taluka till date;
- (b) details with name of the applicant, Survey number, village, date of application, Case number and reasons for pendency; and
- (c) the present status of Tenancy cases pending in Mamlatdar Office of Salcete Taluka till date with names of the applicant, Village, Survey number, area, date of application and reasons for pendency?

SHRI WILFRED D'SA

INSTALLATION OF 4ARMS /3ARMS MASTS IN THE STATE

100. WILL the Minister for Tourism be pleased to state:

- (a) the details of works tendered for installation of 4Arms/3Arms masts in the State, details with name of Agency and date of completion;
- (b) details of 4Arms/3Arms masts sanctioned/allotted in the State, furnish details of allotment Constituency-wise;
- (c) whether the 4Arms /3Arms masts installed are illuminated, if so, furnish details Constituency-wise; and
- (d) whether connections are given on street lights meter or separate meters, furnish details of such installation Village Panchayat-wise?

SHRI WILFRED D'SA

ILLEGAL PLOTS IN SURVEY NO. 150/0 IN SALCETE TALUKA

101. WILL the Minister for Revenue be pleased to state:

- (a) the present status of the action taken report pertaining to survey No.150/0 of Village Verna in Salcete Taluka;
- (b) the action the Government intends to take against the owner of the land for developing illegal plots in Survey No. 150/0 of village Verna in Salcate Taluka;
- (c) furnish copy of the action taken report; and
- (d) furnish copies of the complaints received from Comunidade of Verna and Loutolim, Village Panchyat of Verna and action taken against the complaint pertaining to Survey No. 150/0 of Village Verna in Salcete Taluka?

SHRI WILFRED D'SA

SEZ LAND AT VERNA

102. WILL the Minister for Industries, Trade & Commerce be pleased to state:

- (a) the status of the land at Verna Industrial Estate that has been reverted back to the Government by the SEZ; and
- (b) the purpose for which the same will be utilized?

SHRI WILFRED D'SA

FOURTEENTH FINANCE COMMISSION FUNDS

103. WILL the Minister for Panchayati Raj be pleased to state:

- (a) furnish details of utilization of Fourteenth Finance Commission funds up to 31st March, 2021 in Nuvem Constituency;
- (b) the Panchayats which have not utilized the funds fully of Fourteenth Finance Commission funds; and
- (c) if so, give reasons therefore?

SHRI WILFRED D'SA

PANCHAYAT SECRETARIES HOLDING ADDITIONAL CHARGE

104. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of Panchayat Secretaries holding additional charge in Nuvem Constituency;
- (b) whether there is any proposal from the Government to appoint full time Secretaries where additional charge has been held;
- (c) if so, the time frame;
- (d) if not, reasons therefore;
- (e) whether 31 vacant posts have been filled;
- (f) if so, furnish details with name, address and posting; and

- (g) if not, reasons therefore?

SHRI WILFRED D'SA

DEED OF EXCHANGE IN SALCETE TALUKA

105. Transferred as Unstarred LAQ No.106 to Public Works to be answered on 19/10/2021.

SHRI WILFRED D'SA

PRIVATE JETTIES

106. WILL the Minister for Fisheries be pleased to state:

- (a) whether there is any proposal for making fish available at reasonable price through subsidy given by the Government through mobile vans in the State of Goa;
- (b) if so, furnish details of existing mobile vans;
- (c) furnish details of the Notification of Private Fish Landing Centre in the State of Goa;
- (d) furnish details of the NOC/Permit issued for fishing jetties to Private owners in the State of Goa; furnish details with name of owner, location, village, survey No., area in the State of Goa;
- (e) whether the permission given for Private fish landing center will be permitted to be utilized for any other purpose, if so, the details thereof;
- (f) the preventive measures the Government will take to stop smuggling of drugs through these private jetties in the State of Goa as such incidents has already occurred in India; and
- (g) the measures taken by the Government to protect the interests of traditional fishermen activities in rivers due to the construction of these private jetties?

SHRI RAVI NAIK

PROPOSAL RECEIVED BY IPB

107. WILL the Minister for Industries, Trade & Commerce be pleased to state:

- (a) the number of proposals received by IPB for setting up of Industry since 2014;
- (b) the number of proposals approved by IPB for setting up of Industries since 2014 with details such as name, address of the Industries, land allotment with its present status;
- (c) the number of Industries that are operational; and
- (d) the quantum of employment Projected and generated till date?

SHRI ALEIXO REGINALDO LOURENCO

PENSION APPLICATIONS RECEIVED

108. WILL the Minister for Education be pleased to state:

- (a) the number of applications received for pre-2016 revised pension from Government and Government aided Schools in South Goa;
- (b) whether all the claims were settled for Q1, if so, names of the applicants whose claims are settled and the date when the applications were received by the Department and the date on which such claims was settled;
- (c) if not, names of the applicants whose claims are not settled, date of receipt of applications by the Department and the reason for the pendency; and
- (d) whether a time frame is fixed by the Department to settled the claims and if so, the last date?

SHRI ROHAN KHAUNTE

MAJOR PORTS ACT 2020

109. WILL the Minister for Revenue be pleased to state:

- (a) the implications of the enactment of the Major Ports Act 2020 on the State and the powers of the local authorities in the State;
- (b) the details and the copies of all Cabinet notings, Government notings, file notings and correspondence written to the centre relating to the opposition/concerns of the enactment of the Major Ports Act 2020 on the State;
- (c) the extent and the power of the Government on the areas covered under the ports limits after passing of the Major Ports Act 2021 with details such as total length of the Goan Coastline and details of the length of Goan Coastline under MPT;
- (d) the details of the jurisdiction of MPT as on 2017;
- (e) whether the MPT has acquired more land under its jurisdiction from 2017 till date; if so, furnish details along with the survey numbers, area, village and Taluka; and
- (f) the total land under the jurisdiction of MPT Port, Vasco with details along with the details of the land originally given to MPT and the details of the area reclaimed land?

SHRI VIJAI SARDESAI

DYSP PROMOTION/RECRUITMENT

110. Re-Transferred as Original Unstarred LAQ No.60 to Home to be answered on 19/10/2021.

**ASSEMBLY HALL
PORVORIM, GOA
18TH OCTOBER, 2021**

**NAMRATA ULMAN
SECRETARY, LEGISLATURE**